IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1359 OF 2024

IN THE MATTER OF:

PRAMOD KUMAR PANDEY **APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. **RESPONDENT**

INDEX

S.No	Particulars	Page No.
1.	Reply on behalf of Respondent No.7-District Magistrate Deoria along with supporting affidavit.	1-7
2.	**ANNEXURE-P/1-**True copy of the NOC letter dated 05.10.2001	8-11
3.	**ANNEXURE-P/2-**True copy of the letter dated 31.12.2012	12-15
4.	**ANNEXURE-P/3-**True copy of the letter dated 30.09.2025	16-20
5.	**ANNEXURE-P/4-**True copy of the photographs taken during inspection	21-22

Date:20/04/2026 **THROUGH**

Priyanka...

Place: New Delhi

Priyanka Swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1359 OF 2024

IN THE MATTER OF:

PRAMOD KUMAR PANDEY **APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. **RESPONDENT**

REPLY ON BEHALF OF RESPONDENT No.7-DISTRICT MAGISTRATE, DEORIA ALONG WITH SUPPORTING AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

I, Divya Mittal, aged about 42 years w/o Shree Gagandeep Singh, presently posted as District Magistrate, Deoria, do hereby solemnly affirm and state on oath as under: -

1. That the Answering Respondent is posted as above and is well conversant with the facts and circumstances of the case and as such is competent to swear this affidavit.
2. That the present replyis being filed in compliance with the Order dated 11.01.2026 by this Hon'ble Tribunal, whereby the Applicant has made averments that;

"2....brick kiln is a source of air pollution and it is releasing particulate matter carbon monoxide, sulfur dioxide and nitrogen oxide. Further grievance of the Applicant is that the brick kiln is using hazardous waste like spent organic solvent, oil residue, pet coke, filter press cake, plastic rubber, leather waste and other hazardous waste and

creating health hazards to the nearby residents. The Applicant has also alleged that there is a primary school nearby and the children are directly exposed to the brick kiln emissions and there is also a nearby Ayurvedic Hospital at Dubey Tola which is exposed to the air pollution caused by the brick kiln.

3. It is also the allegation that the brick kiln is located in the garden area and in support of his allegation the applicant has referred to the revenue document on page 65. In respect of the emission from the brick kiln, he has relied upon the photographs filed from page 66 onwards. He has also referred to the document on page 95 in support of the plea that the brick kiln is involved in illegal mining. Submission of Counsel for the Applicant is that though various complaints were made to the authorities, no action has been taken, and CPCB had also repeatedly sought a report from the State Pollution Control Board in respect of the illegal operation of the brick kiln but no such report was submitted."

3. That the above-mentioned brick kiln was inspected by the UPPCB on 15.04.2026 and and the kiln was found to be in working order. The report of the same was provided to the Additional District Magistrate by RO, UPPCB on oral request.

4. That the said brick kiln, M/s Pandey Brick Industry (formerly known as M/s Anant Kumar Brick Industry) is established in Village Bariyarpur Jethasi, Post- Barhara Babu, Tehsil Sadar, District Deoria since the year 2001 and the latitude of the same is 26.477623 and longitude is 83.87293.

5. That as per the office records, a conditional NOC was issued,as per the guidelines of the District Panchayat, for the establishment of

NOTARY Prem Nath Pandey R. No.- 3951/2001 Civil Court DEORIA (U.P.) GOVT. OF U.P.

the said brick kiln in the name of M/s Degree Chand Pandey BKO Brick Kiln at Arazi No. 2487, 2467 and 2468, Village Bariyarpur Jethasi, Post-Barhara Babu, Tehsil Sadar, District Deoria through office's letter No. 1454/NOC 60/2001/5, dated 05.10.2001,for the production of 30000 bricks per day from environmental point of view. **A true copy of the NOC letter dated 05.10.2001 is marked herewith and attached as Annexure P/1.**

6. That at present, the boundaries of the chimney of the said brick kiln in all four directions are;

(i) Chakdaha Tola, estimated population about 150, is situated at a distance of about 510 metres from the chimney in the south-east direction of the brick kiln, followed by Primary School, Chakdaha at a distance of 530 metres.

(ii) Bhangraj Tola with estimated population of about 20 (3 houses) is situated on the west side of the brick kiln, at a distance of about 65 meters from the chimney,then at a distance of about 400 meters, village Jethasi with estimated population of about 250 is situated and in the same direction, at a distance of about 1.0 kilometer, Banhawa Tola with estimated population of 500 is situated.

NOTARY
Prem Nath Pandey
R. No.- 39(51)/2001
Civil Court
DEORIA (U.P.)
GOVT. OF U.P.

(iii) Prabhu Tola, estimated population about 30 (5 houses), is situated at a distance of about 150 metres from the chimney on the south side of the brick kiln.

(iv) Dubey Tola, with an estimated population of 200 is located to the north of the brick kiln, approximately 700 meters from the chimney. Then, at a distance of approximately 860 meters, is Banraha Tola, with an estimated population of approximately 125. Then, at a distance of approximately 870 meters, is the Composite School, Banraha. Approximately 1.5 kilometers in this direction, is the dilapidated Ayurvedic Health Centre, which has been closed for the past 6-7 years.

(v) Mango and Mahua orchard, measuring approximately 3.0 acres, is situated at a distance of about 1.0 kilometre from the chimney in the north-west direction of the brick kiln.

7. That the brick kiln has 19 pillars and is oval in shape and is currently produces 20,000 bricks per day using clay, water, and sand as raw materials.The bricks are produced in the kiln after mixing, molding, sundry firing, incline, and cooling.

8. That the brick kiln uses approximately 3.2 tons of coal per day as fuel. A gravity settling chamber and a chimney approximately 27

NOTARY Civil Court DEORIA (U.P.) GOVT. OF U.P.

meters above ground level are installed to control air pollution caused by flue gas emissions.Port hole, platform and ladder have been installed in the chimney for monitoring the flue gases emitted from the brick kiln.

9. That during the inspection, the answering Respondent was informed that the brick kiln does not uses hazardous wastes such as spent organic solvents, oil residues, pet coke, filter press cake, plastic rubber and leather waste, etc. and at the time of inspection also, the aforementioned hazardous wastes were not found stored at the brick kiln site.

10. That as per the office records, the said brick kiln was first issued a consent order to Messrs Anant Kumar Pandey Brick Kiln (M/s Degree Chand Pandey B.K.O. Brick Kiln), Arazi No. 2487, 2467 and 2468, Village-Bariyarpur Jethasi, Post-Barhara Babu, Tehsil Sadar, District-Deoria, throughletter No. 2015/C-125/Brick Kiln/2012/03, dated 01.02.2012, which was valid till 31.12.2012.**A true copy of the letter dated 31.12.2012 is marked herewith and attached as Annexure P/2.**

11. That it is also submitted that as per the office records, the above mentioned brick kiln has been issued water and air consentthrough letter No. 246896/ UPPCB/ Gorakhpur (UPPCBRO)/ CTO/Both/ Deoria/2025, dated 30.09.2025 to M/s

NOTARY Prem Nath Pandey R. No.- 39(3)/2001 Civil Court DEORIA (U.P.) GOVT. OF U.P.

Pandey Brick Industry (formerly known as M/s Anant Kumar Pandey Brick Industry), Arazi No. 2487, 2467 and 2468, Village Bariyarpur Jethasi, Post Barhara Babu, Tehsil- Sadar, District- Deoria, whose validity is till 31.07.2030.**A true copy of the letter dated 30.09.2025 is marked herewith and attached as Annexure P/3.**

12. That at the time of inspection, the said brick kiln has been completely converted to zig-zag system.**A true copy of the photographs taken during inspection are marked herewith and attached as Annexure P/4.**

13. That the facts stated hereinabove are based upon official records, documents available in the office, and the same are being respectfully submitted before this Hon'ble Tribunal for appropriate consideration and further necessary orders as may be deemed fit in the interest of justice and environmental compliance.

DEPONENT

Date:20/04/2026

NOTARY
Prem Nath Pandey
L No.- 3951)/2001
Civil Court
DEORIA (U.P.)
GOVT. OF U.P.

Ram Nath Sandeep
Advocate
20.4.2026

VERIFICATION

Verified on solemn affirmation at ....Deoria on this..26.....day of..April....2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

THROUGH
District Magistrate, Deoria

Prem Nath Pandey
Advocate
20.4.2026

NOTARY
Prem Nath Pandey
R. No.- 39(51)/2[illegible]
Civil Courts
DEORIA (U.P.)
GOVT. OF U.P.

4274
S.No ..... Date 20/4/26 A.M./P.M.
Administered Oath To Shri .....
Identified by Shri .....
Satisfied By
Having The Deponent He
Understands the Contents of affidavit
Explained to him

PREM NATH PANDEY 20/4/26
Advocate
Notary, Deoria

ग्राम-पर्यावरण

क्षेत्रीय कार्यालय

दूरभाष-273937

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर

संदर्भ संख्या 1454/NOC-60/2001/5

दिनांक 5-10-2001

सेवा में,

मेसर्स ...डिग्री चन्द्र पाण्डेय बी0के0ओर्ईट भट्ठा...

ग्राम-वरियारपुर(जेठहरी)पो0-बड़हरा

जनपद-देवरिया(उ0प्र0)

विषय : पर्यावरणीय प्रदूषण की दृष्टि से/नई इकाई की स्थापना हेतु/~~कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संयंत्रों के नवीनीकरण हेतु~~ अनापत्ति प्रमाण-पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 17.9.2001 का संदर्भ लें आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालक के साथ सशर्त अनापत्ति की जाती है।

१- अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : ग्राम-वरियारपुर (जेठहरी)

आराजी नं0-2487,2467,2468,

तहसील-सदर

जनपद-देवरिया(उ0प्र0)

(ख) उत्पादन : 30,000ईट प्रतिदिन।

Scanned with OKEN Scanner

(ग) मुख्य कच्चे माल । मिट्टी + बालू: 9 मीट्रिक टन प्रतिदिन

पानी: 30 किलो प्रतिदिन ।

(घ) औद्योगिक उत्प्रवाह की मात्रा : शून्य

(ङ) प्रयुक्त ईंधन : कोयला: 4-8 मीट्रिक टन प्रतिदिन

उपयुक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा ।

२- उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें ।

३- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सहमति प्राप्त न कर लें । जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम २ माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य में अवश्य ही जमा कर दिया जाए । यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है ।

४- उद्योग में परीक्षण उत्पादन के पूर्व इस कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाय ।

Scanned with OKEN Scanner

५- घरेलू उत्प्रवाह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धीकृत कर निस्तारित किया जाए।

६- प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिए गए आदेश की प्रति इस कार्यालय में दिनांक ..... तक अवश्य प्रस्तुत की जाए।

एक माह

७- घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु सेप्टिक टैंक व सोक पिट की स्थापना की जायेगी।

८- आप द्वारा सस्पेंडेड मैटर कण को उत्सर्जन हेतु एस० पी० एम० नियंत्रण प्राविधान के रूप में ट्रैंच एवं चिमनी के माध्यम से ग्रेविटी सेटलिंग चैम्बर की स्थापना उत्पादन प्रारम्भ करने से पूर्व कर ली जायेगी।

९- आप द्वारा यह सुनिश्चित किया जाय कि भट्ठेके संचालन की व्यवस्था में चिमनी से जनित उत्सर्जन में एस०पी०एम० का सान्द्रण ..... मिग्रा/नार्मल घनमीटर से कम रहे। जिससे परिवेशीय वायु गुणवत्ता में प्रदूषणकारी परिचालकों की मात्रा बोर्ड मानकों के अनुरूप रह सके।

१०- दुर्घटना की स्थिति में बचाव हेतु स्थान पर प्रारम्भिक चिकित्सा की व्यवस्था की जाय।

११- आप द्वारा उत्पादन करने से पूर्व बोर्ड से सहमति (वायु) प्राप्त कर ली जाये।

१२- भट्ठे की स्थापना इस प्रकार की जाय जिससे भट्ठे से आम के बागों का क्षेत्रफल एवं दूरी तथा आबादी आदि की दूरी जिला परिषद की गाइड लाइन के अनुरुप रहे। उक्त के अतिक्रमण किये जाने की दशा में आपका अनापत्ति प्रमाण-पत्र स्वत: निरस्त हो जायेगा।

१३- आप द्वारा जिला परिषद ..... द्वारा प्राप्त लाइसेन्स की प्रति एक माह में इस कार्यालय को प्रेषित की जाये। देवरिया

१४- भट्ठे की स्थापना एवं संचालन से उत्पन्न जन शिकायतें प्राप्त होने पर उसकी पुष्टि किये जाने की दशा में यह आदेश निरस्त किया जा सकता है।

कृपया नोट करें कि उपरोक्त में से किसी का अतिक्रमण किये जाने की स्थिति में यह अनापत्ति प्रमाण-पत्र निरस्त कर दिया जायेगा।

Scanned with OKEN Scanner

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालक न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उनके द्वारा इस कार्यालय में दिनांक ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

एक माह

भवदीय

पृष्ठांकन सं०

डी०जी०एन०गर्ग
क्षेत्रीय अधिकारी

तद दिनांक

प्रतिलिपि :-

१ .....

उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित

२ महाप्रबन्धक जिला उद्योग केन्द्र ..... को सूचनार्थ एवम् अग्रिम कार्यवाही हेतु प्रेषित।

३ .....

४ .....

29.5
क्षेत्रीय अधिकारी

252

संलग्नक -02

ग्राम–परियावरण

दूरभाष 2273937

क्षेत्रीय कार्यालय,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर।

संदर्भ संख्याः 2015/सी0-125/ई-नं/2012/13 पंजीकृत दिनांक 01-2-12

सेवा मे,

मेसर्स अनन्त कुमार पाण्डेय ईट भट्ठा (पूर्वनाम–डिग्रीचन्द्र पाण्डेय वी0के0ओ0),
ग्राम–वरियारपुर जेठहसी, पोस्ट–वडहरावायू, तहसील– देवरिया,
जनपद–देवरिया

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बंध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक 17.10.2011 का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या.430 .....सहमति (वायु) आदेश.12/12.....दिनांक.01-2-12.को संलग्न किया जा रहा है। आपका ध्यान कमांक 1, 3,4,6 से 9, 11 से 20 जो नीचे वर्णित है, आकर्षित किया जाता है।

1. सहमति में दिये गये विभिन्न शर्तो एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2. .....के0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की उँचाई भूतल/भवन छत से ....मीटर उँचा किया जाये।

3. फ्लू गैस, प्रकिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसेः ग्रेविटी सेटलिंग चैम्बर का प्राविधान, संचालन एवं रख–रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बंधी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायुमण्डल की गुणता मानकों के अनुरूप रहें।

7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपके उद्योग की आडिट की हुई वर्ष 2010–11 की वैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं, जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।

10. ईधन का प्रयोग उत्पादन प्रकिया अथवा प्रकिया हेतु नहीं किया जायेगा।

11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बंध में प्रति भेजने की सलाह दी जाती है।

2/-

with OKEN Scanner

12. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना संख्या 176(इ),दिनांक02.04.96 (यथासंशोधित) में वर्णित प्राविधानों का अनुपालन किया जाये।

13. ईट भट्ठे को आगामी सत्र में उत्पादन कार्य प्रारम्भ होने के एक माह के अन्दर गैसीय उत्सर्जन की अनुश्रवण आख्या तथा सहमति आदेश निर्गमन की तिथि से एक माह के अन्दर अद्यतन आडिटेड बैलेन्स शीट प्रेषित करे।

14. ईट भट्ठे के संचालन से वायु प्रदूषण फैलने की शिकायत प्राप्त होने तथा जॉचोपरान्त शिकायत सही पाये जाने की दशा में बोर्ड द्वारा जारी सहमति (वायु) आदेश तत्काल प्रभाव से वापस ले लिया जायेगा।

15. ईट भट्ठे से फैलने वाले वायु प्रदूषण की रोकथाम हेतु स्थापित वायु प्रदूषण नियंत्रण व्यवस्था जैसेः ग्रेविटी सेटलिंग चैम्बर इत्यादि का कार्यक्षमता प्रमाण पत्र विषय विशेषज्ञ से प्राप्तकर प्रति वर्ष सीजन में राज्य बोर्ड को प्रेषित किया जाना अनिवार्य है अन्यथा राज्य बोर्ड द्वारा जारी सहमति आदेश वापस ले लिया जायेगा।

16. गैसीय उत्सर्जन की जॉच हेतु उपयुक्त एवं सुरक्षित सैम्पलिंग पोर्ट, प्लेटफार्म एवं सीढ़ी की स्थापना सुनिश्चित की जाये।

17. सहमति (वायु) आदेश निर्गमन की तिथि से तीन माह के भीतर सम्बन्धित जिले की जिला पंचायत द्वारा जारी नवीनतम लाइसेंस तथा जिलाधिकारी कार्यालय से जारी खनन अनुज्ञा पत्र एवं अन्य सम्बन्धित विभागों से प्राप्त अनुमति की छायाप्रति राज्य बोर्ड को प्रेषित किया जाना अनिवार्य है अन्यथा राज्य बोर्ड द्वारा जारी सहमति आदेश वापस ले लिया जायेगा।

18. उद्योग स्थल का भू–प्रयोग 143 जेड.ए. के अन्तर्गत सक्षम अधिकारी से औद्योगिक प्रयोजन हेतु परिवर्तित कराकर तीन माह के भीतर प्रेषित किया जाये।

19. बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र में लगायी गयी शर्तो का संतोषजनक अनुपालन न किये जाने की दशा में राज्य बोर्ड द्वारा जारी सहमति आदेश वापस लिया जा सकता है।

20. आपका ईट भट्ठा स्थल जनपद–कुशीनगर में मैत्रेय परियोजना के अन्तर्गत आच्छादित क्षेत्र में स्थित है। मैत्रेय परियोजना के अन्तर्गत उ0प्र0 शासन द्वारा जारी शासनादेश संख्या (1)/55–पर्या/2004 दिनांक 15.04.2004 एवं उक्त के अन्तर्गत जारी अन्य आदेश/निर्देश का पूर्णतया पालन किया जायेगा।

इस सहमति में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

भवदीय

1/12/2012

(इं0 कौशल किशोर)
क्षेत्रीय अधिकारी

संलग्नकः उपरोक्तानुसार।

पृ0सं0 एव दिनांक– उपरोक्त।
प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त–6), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनउ।
2. प्रभारी अधिकारी (खनन), देवरिया।
3 अपर मुख्य अधिकारी, जिला पंचायत, देवरिया ।

1/12/2012

क्षेत्रीय अधिकारी

Scanned with OKEN Scanner

दूरभाष : 0551–2273937
फैक्स : 0551–2273937

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

महादेव झारखण्डी, आवास विकास कालोनी,
देवरिया रोड,कूड़ाघाट,
गोरखपुर–273008

सहमति आदेश–पत्र

संख्या 430/सी(गो)/2012 दिनॉक 01-2-12

विषय :सहमति मेसर्स अनन्त कुमार पाण्डेय ईट भट्ठा (पूर्वनाम–डिग्रीचन्द्र पाण्डेय बी0के0ओ0) , ग्राम–बरियारपुर जेठहसी, पोस्ट–बडहराबाबू, तहसील– देवरिया, जनपद–देवरिया को वायु (प्रदूषण निवारण तथा नियंत्रण)अधिनियम,1981(यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ : आवेदन संख्या शून्य दिनांक : 17.10.2011

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मेसर्स अनन्त कुमार पाण्डेय ईट भट्ठा (पूर्वनाम–डिग्रीचन्द्र पाण्डेय बी0के0ओ0) , ग्राम–बरियारपुर जेठहसी, पोस्ट–बडहराबाबू, तहसील– देवरिया, जनपद–देवरिया को अपने संयन्त्रों से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. यह सहमति दिनॉक 17.10.2011से 31.12.2012(इकतीस दिसम्बर सन् दो हजार बारह) तक की अवधि तक मान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश नियंत्रण बोर्ड, गोरखपुर वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियत्रण वोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक
(सहमति शर्तें)

1/2/2012
(इं0 कौशल किशोर)
क्षेत्रीय अधिकारी

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
गोरखपुर

सलग्नक आदेश सं0..... दिनांक.....

सहमति शर्तें

1. पलू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सार्जन मात्रा से अधिक नहीं होना चाहिए।

सम्बद्व चिमनी

(i) ईट भट्ठे से सम्बद्व चिमनी की ऊँचाई भूतल से 27.0 मीटर ऊँची रखी जाए।
(ii) .....
(iii) .....
(iv) .....
(v) .....

2. वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हों।

(i) सस्पैन्डेड पार्टिकुलेट मैटर (एस0पी0एम0) 750 मिलीग्राम प्रतिनार्मल घन मीटर
(ii) मेटल डस्ट (आयरन, जिंक, कापर आदि) .....
(iii) हाइड्रोजन, सल्फर ट्राई आक्साइड, सल्फेट मिस्ट .....
(iv) सल्फर डाई आक्साइड पी0पी0एम0
(v) कार्बन मोनोआक्साइड .....
(vi) हाइड्रोकार्बन .....
(vii) अमोनिया .....
(viii) फ्लोरीन .....
(ix) मरकैप्टेन .....
.....

3. समय–समय पर बोर्ड द्वरा निर्धारित अन्य प्राचालकों की मात्रा भी मानकों के अनुरूप हो।

4. वोर्ड द्वारा अनुमोदित वायु प्रदूषण नियन्त्रण एवं अनुश्रवण हेतु संयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. वोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है।

6. विन्दु 4,5 एवं 7 में इंगित नियन्त्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाए।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

8 सहगति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सार्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त सन्दर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के दो माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तो का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

ANNEXURE— 03

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 33082320

246896/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2025

Date: 30/09/2025

To,

M/s

MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG
Vill.- Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.- Deoria,DEORIA,274001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG** located at **Vill.- Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.- Deoria,DEORIA,274001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG **granted for the period from 01/08/2025 to 31/07/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Manufacturing of Brick Kiln- 20000 Nos./Day	2000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Chimney	Wood/Coal	01	Particulate Matter	30 Mtr.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	30 Mtr.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Ashutosh Chauhan Digitally signed by Ashutosh Chauhan Date: 2025.09.30 13:07:45 +05'30'

Specific Conditions:-

1. This consent is valid for manufacturing of 20000 bricks/day till date 31.07.2030.
2. A thick green belt of trees of suitable species able to attain 8-10-meter height on maturity shall be developed in a multi-lineate staggered manner on a minimum of 33% of the land on which the brick kiln is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated.16.02.2018 which is available at URL http:// www. Uppcb . com / pdf / Green belt Guidle_160218.pdf, shall ensure adequate plantation and green belt within the premises.
3. This consent is valid only for products and quantities mentioned above.
4. Brick Kiln shall obtain prior approval before making any modification in product/process/fuel/plant

machinery. Failing which consent would be deemed void.

5. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, and Uttar Pradesh Pollution Control Board for protection and safeguard of the environment from time to time.

6. Brick kiln shall not use hazardous waste like a spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber; leather cutting, etc. shall not be used as fuel.

7. Brick Kiln shall be operated in such a manner so that ambient air quality should not be adversely affected.

8. The brick kiln must ensure full compliance with prescribed emission standards as notified by the Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.

9. The brick kiln should comply with the notification issued under the Environment (Protection) Act., 1986.

10. The brick kiln should install a lightning arrestor as per the PWD norms or any other standard design for the brick kiln to avoid damage to the stack caused due to a lighting attack.

11. Compliance report of this consent order must be sent to this office every months.

12. The Owner/partners of brick kiln has to submit the land use certificate of the brick kiln Land for using as an brick kiln from the concerned authority or the concerned department to this office within three months' .

13. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meets stipulated standards.

14. Stack emission monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the brick kiln and submit a monitoring report to the Board within two months.

15. Brick Kiln shall be used 20% bio briquette as fuel availability as per direction vide Member Secretary, UPPCB, Lucknow Letter No.- H14586/C6/NGT/General-208/18, Date 05-01-2018.

16. The brick kiln shall ensure that fine dust does not accumulate all around the brick kiln.

17. Proper arrangement shall be made so that fine dust could not accumulate all around the Brick Kilns.

18. Complaint against brick kiln regarding Air Pollution if lodged & confirmed in inspection the consent order shall be revoked & necessary action against brick kiln shall be taken under Air (Prevention & Control of Pollution) Act, 1981 and brick kiln owner is responsible for this.

19. Brick Kiln shall ensure to comply with the Notification issued by MoEF & CC Govt. of India from time to time regarding utilization of fly ash generated from thermal power plants.

20. Brick kiln shall ensure that fine dust does not accumulate all around the Brick kiln.

21. Brick Kiln shall ensure to comply with the notification issued from time to time regarding the utilization of fly ash generated from the thermal power plant.

22. Brick Kiln is strictly prohibited to use furnace oil/pet coke/tyre/rubber/plastic product/spent organic solvent/hazardous waste/ as a fuel.

23. Brick kiln shall run after getting land use certificate issued by the competent authority of district administration.

24. The Brick Kiln shall submit the latest balance sheet and accordingly balance fee (if any) to the Board within 15 days.

25. For renewal of the consent in case of continuance of emission/operation of the brick kiln, an online application shall be submitted before 120 days from the date of expiry.

26. The consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation pending in any court, otherwise the consent order will be deemed to be nullified.

26. In compliance of direction issued by Central Pollution Control Board vide letter no-4877-4911, dated 27-06-2017 to all State following conditions are also applicable on the Brick kiln :-

a) Provide status on conversion of natural draft to induced draft Brick kilns (with rectangular kiln shape and zig-zag brick setting).

b) All the moving area around the main Brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.

c) Ensure that fine dust not to accumulate all around the Brick Kiln.

28. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

29. The owner/partners of brick kiln shall obtain permission from concerned SGWA for withdrawal of ground water within 03 months and a copy of the same should be submitted to the Board.

30. The brick kiln should comply all above conditions failing which above consent shall automatically stand revoked.

31. This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.

32. The Brick Kiln should develop proper pacca roads in the premises of Brick Kiln to avoid the dust emission from transportation of the vehicles

32. If any Closure Order issued by State Pollution Control board or CPCB, then this CTO is only valid after revoking of Closure order issued by State pollution control board or CPCB. This is mandatory the brick kiln could not operate without revoking the closure order. The CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

33. All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities. If the documents/information submitted by the applicant/project proponent were found incorrect or false at any point of time, this consent order shall automatically stand void.

34. All the effective measures must be taken to prevent ambient air pollution due to plying of the vehicles during loading/unloading of bricks.

35 . The maintenance and operation of Air Pollution control system/fugitive dust control system must be done properly. The stack emission quality and ambient air quality must conform to the prescribed standards.

36. In case of any public grievance against the Brick Kiln and confirmation of the same, then CTO certificate deemed to be cancelled.

37.The brick kiln should ensure compliance all instructions given by CPCB/UPPCB regarding establishment of port holes, ladder, platform and it will be properly maintained.

38. The industry shall ensure to comply with the provisions of The Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rule 2012.

39. It is mandatory to the owner/partners of the brick kiln converting the brick kiln into Zig Zag technology (Natural/ Induced Draft with Rectangular Shape) within three months and sent report to this office otherwise this CTO deemed to be cancelled without further notice on this behalf.

40. This consent order is being renewed in continuation of the last consent number 197124/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/Deoria/2023, dated 23.12.2023 issued earlier by the State Board to the brick kiln.

Please note that Consent to Operation will be revoked, in case of, non-compliance of any of the abovementioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. The brick kiln is directed to submit its first compliance report regarding above mentioned specific and general conditions till 30/10/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Operation will be revoked.

Ashutosh Chauhan

Digitally signed by Ashutosh Chauhan
Date: 2025.09.30 13:08:34 +05'30'

Regional Officer

M/s Pandey Brick Industry,Village-Bariyarpur Jethasi, Post- Barhara Babu, Tehsil-Sadar, District-Deoria

Latitude: 26.477699
Longitude: 83.872671
Elevation: 72.83±5.95 m
Accuracy: 3.79 m
Time: 13:17
Note: MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG,
Vill.- Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.-DEORIA,274001
Powered by NoteCam

Latitude: 26.477009
Longitude: 83.872932
Elevation: 79.19±6.93 m
Accuracy: 7.642 m
Time: 13:19
Note: MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG,
Vill.- Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.-DEORIA,274001
Powered by NoteCam